



2026:AH:30521

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 468 of 2026

Dhanraj

.....Petitioner(s)

Versus

State Of U.P. And 15 Others

.....Respondent(s)

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|---------------------------|------------------------------------|
| Counsel for Petitioner(s) | : Ashok Kumar Yadav, Vikash Kumar  |
| Counsel for Respondent(s) | : Bhupendra Kumar Tripathi, C.S.C. |

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**Court No. - 55**

**HON'BLE CHANDRA KUMAR RAI, J.**

1. Heard learned counsel for the petitioner, Mr. T.P. Gupta, learned Standing Counsel for the State-respondents and Mr. Bhupendra Kumar Tripathi, learned counsel for the respondent-Gaon Sabha.

2. The instant petition has been filed for following relief:

*"A. Issue a writ order or direction in the nature of mandamus commanding and directing the Respondent No.2 (Board of Revenue, U.P. At Prayagraj) to decide the Second Appeal No. 562 of 2022 (Computer Case No. AL2022143600562) Dhanraj Versus Rajaram and others, under Section 331(4) of the Uttar Pradesh Zamindari Abolition & Land Reforms Act, 1950, within stipulated period as may be fixed by this Hon'ble Court."*

3. Learned counsel for the petitioner submitted that the aforementioned second appeal filed on behalf of the petitioner arising out of suit for partition under Section 176 of U.P.Z.A. & L.R. Act is pending for admission since 13.6.2022.

4. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2/ Board of Revenue, U.P. at Prayagraj is directed to pass necessary order for admission of second appeal within period of two months from the date of production of certified copy of this order.

5. Accordingly, the writ petition is finally ***disposed of.***

**(Chandra Kumar Rai,J.)**

**February 11, 2026**  
Rameez